N O T I C E
(Partial Modification w.e.f. 09.09.2026)

I

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect with effect from 10.08.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Acting Chief Justice has been pleased to approve the following partial modifications :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri. **MAHESH CHANDRA TRIPATHI** **CHIEF JUSTICE** **AND** The Hon'ble Shri Justice **GAUTAM ASHWIN ANKHAD** (Court Room No. 46) [DIVISION BENCH – 1] COMMERCIAL APPELLATE DIVISION BENCH - I (Arbitration Appeals)	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects including Railways, Metro, Roads, Bridges, Water Transport. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 onward. (E) Civil Writ Petitions relating to Tender matters. (F) Civil Writ Petitions relating to Environmental issues.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects including Railways, Metro, Roads, Bridges, Water Transport. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 and onward. (E) Writ Petitions relating to Tender matters. (F) Writ Petitions relating to Environmental issues.

		(G) Civil Writ Petitions against the orders passed by CAT. (H) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (I) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (J) Civil Writ Petitions not assigned to other Courts, from the year 2025 onward. (K) Writ Petitions against High Court and District Courts' Administration and it's offices / officers.	(G) Civil Writ Petitions against the orders passed by CAT. (H) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (I) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (J) Civil Writ Petitions not assigned to other Courts from the year 2025 onward. (K) Writ Petitions against High Court and District Courts' Administration and it's offices / officers.

II

In Partial modification to the Standing Order at the Principal Seat at Bombay, which has come into effect with effect from 09.09.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Acting Chief Justice has been pleased to approve the following partial modifications :

1) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by the **Hon'ble The Chief Justice** is allowed before the Division Bench presided over by the **Hon'ble Shri. Justice A. S. Gadkari** and vice versa.

Dated this 8th day of September 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
I/c Registrar (Judl-I),
High Court, A.S., Bombay